


## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR SAR ISPAT PRIVATE LIMITED OPERATING IN STEEL INDUSTRY AT CHENNAI AND PUDUCHERRY

(Under sub regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SAR ISPAT PRIVATE LIMITED PAN:AABCS5915L CIN: U27101TN1998PTC102002
2.	Address of the registered office	No.770, T H Road, Chennai, Tamil Nadu, 6000081
3.	URL of website	Not Available
4.	Details of place where majority of Fixed assets are located	Puducherry and Chennai
5.	Installed capacity of main products/ services	Furnace and Billet CCM Capacity 36000 metric tones per annum and Rolling mill capacity 50000 metric tones per annum
6.	Quantity and value of main products/services sold in last Financial year	Nil
7.	Number of employees/workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: <a href="mailto:sarispac.cirp@gmail.com">sarispac.cirp@gmail.com</a> and <a href="mailto:capiyushj@gmail.com">capiyushj@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at E-mail ids: <a href="mailto:sarispac.cirp@gmail.com">sarispac.cirp@gmail.com</a> and <a href="mailto:capiyushj@gmail.com">capiyushj@gmail.com</a>
10.	Last date for receipt of expression of interest	01 <sup>st</sup> August 2024
11.	Date of issue of provisional list of prospective resolution applicants	05 <sup>th</sup> August 2024
12.	Last date for submission of objections to provisional list	10 <sup>th</sup> August 2024
13.	Date of issue of final list of prospective resolution applicants	14 <sup>th</sup> August 2024

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19th August 2024
15.	Last date for submission of Resolution plans	18th September 2024
16.	Process email id to submit Expression of Interest	sarispat.cirp@gmail.com

 Digitally signed  
by PIYUSH  
KISHANLAL JANI  
Date: 2024.07.17  
16:41:20 +05'30'

Piyush Kisanlal Jani  
Resolution Professional  
For SAR Ispat Private Limited  
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164  
AFA Validity Date: 05/11/2024  
Address: Om Ashray, New Laxminagar, Behind  
Mazar Ring Road, Gondia,  
Maharashtra, 441614  
EmailID: [capiyushj@gmail.com](mailto:capiyushj@gmail.com)

Date: 17/07/2024  
Place: Chennai

**RELIANCE** Reliance Asset Reconstruction Company Ltd.  
Corporate Office: 11th Floor, North Side, R-Tech Park,  
Western Express Highway, Goregaon (East), Mumbai 400 063

**PUBLIC NOTICE FOR E-AUCTION SALE OF SECURED ASSETS**

Reliance Asset Reconstruction Company Ltd (RARC), a Trustee of "SBI Bank RARC 035 Trust" is an assignee and a secured creditor of below mentioned borrower by virtue of Assignment Agreement dated 20.04.2017 executed with State Bank of India.

The undersigned in exercise of powers conferred under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 hereby give notice to public in general that the below mentioned property shall be sold by way of "online e-auction" for recovery of dues. The properties shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE" basis apart from other terms mentioned below.

NAME OF BORROWER/GUARANTORS	OUTSTANDING DUES	Date of Possession
1. M/S. Ranjith Electricals, Rep by Its Partner Mr.K.Ravi & Mr. T.R.Pandian, Flat No.1, Manmandir Flat, Plot No.1, Balaji Nagar Extension, New Perungalathur, Chennai - 600 063. Also At A, No.2/32, Arunagiri Nathar Street, New Perungalathur, Chennai - 6000 063. B, No. 5, Railway Colony First Street, Nelson Manickam Road, Aminjikarai, Chennai - 600 029. 2. Mr. K. Ravi, S/O. Mr. L.Kuberan, No. 5, Railway Colony First Street, Nelson Manickam Road, Aminjikarai, Chennai - 600 029. 3. Mr. T.R. Pandian, S/O Mr.T.S.Raghavan No. 2/32, Arunagiri Nathar Street, New Perungalathur, Chennai - 600 063. 4. Mr. T.R. Mahadevan, S/O Mr.T.S.Raghavan No. 2/32, Arunagiri Nathar Street, New Perungalathur, Chennai - 600 063. 5. Mr. T.R. Ellappan, S/O Mr.T.S.Raghavan No. 2/32, Arunagiri Nathar Street, New Perungalathur, Chennai - 600 063.	Rs.25,82,49,028.56/- (Rupees Twenty-Five Crores Eighty-Two Lakh Forty-Nine Thousand Twenty-Eight and Paise Fifty-Six Only)	30.05.2023
DESCRIPTION OF THE IMMOVABLE PROPERTIES	RESERVE PRICE	EMD AMOUNT
Item - 1 All the piece and parcel vacant land admeasuring 12786 sq.ft comprised in Survey Numbers 9/2, 12/1, 12/2, T.S.No. 52/1, Block No. 55 of Koyembadu Village, Egmore - Nungambakam Taluk at TSD Nagar, Koyembadu, Chennai - 600 107, the land being in three portions Item (a): admeasuring 3191 sq.ft North by: Purchaser's land; South by: Plot No.9 and Plots in Block No.55; East by: T.S.D.Nagar Road and West by: Door No.3/38 and Plots in Block No.55 Item (b): admeasuring 4800 sq.ft North by: T.S.D. Nagar; South by: Balance land; East by: T.S.D. Nagar and West by: Balance land; Item (c): admeasuring 4795 sq.ft North by: T.S.D. Nagar; South by: Balance land; East by: Balance land and West by: Plot Nos. 5/38, 3/38 & 3/36	Rs.9,59,00,000/- (Rupees Nine Crores Fifty-Nine Lakhs Only)	Rs.95,90,000/- (Rupees Ninety-Five Lakhs Ninety Thousand Only)

**Details Of Auction Events:-**  
Inspection of Property: 07.08.2024 From 11.00A.M to 01.00 P.M  
Last date for bid submission: 08.08.2024  
Date of e-auction: 09.08.2024 Between 1 PM to 2 PM (with Auto extension of 5 minutes each)

**TERMS AND CONDITIONS OF E-AUCTION SALE**

- The property shall not be sold below the reserve price and sale is subject to the confirmation by Reliance Asset Reconstruction Company Limited (RARC) as secured creditor. The properties shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE".
- E-auction will be held through RARC's approved service provider M/s ARCA EMART PRIVATE LIMITED at website: <https://www.auctionbazaar.com> (web portal of ARCA EMART PRIVATE LIMITED). E-auction tender documents containing online e-auction bid form along with General Terms and Conditions of online e-auction sale are available in websites: [www.rarc.com](http://www.rarc.com) and <https://www.auctionbazaar.com> intending bidders may download relevant documents.
- The intending bidders are required to have a valid email id as the participation ID and password by e-auction agency shall be communicated at their e-mail id only.
- Intending bidders have to submit their BID in the prescribed format with EMD remittance details along with self-attested KYC documents (PAN, Aadhar card etc) and the same shall be submitted to Authorized Officer of Reliance Asset Reconstruction Company Limited (RARC) at 6th Floor, Khiraj Complex II, No.477-482, Anna Salai, Nandanam, Chennai - 600035 and by email to [satheesh.p.kumar@reliance.co.in](mailto:satheesh.p.kumar@reliance.co.in) after which the participation ID and password shall be communicated at their email only. Last date of submission of Bid Form is on 08.08.2024. The bid form or EMD received after for any reason whatsoever will not be entertained. Bid without EMD and Bid below the reserve price shall be rejected summarily. Certificate of Sale will be issued in favour of successful bidder / bidders only and we will not entertain add and replacement of new bidder / bidders.
- Bidder has to mandatorily give undertaking under Section 29A of Indian Bankruptcy Code, 2016
- Neither RARC nor the service provider will be responsible for any lapses/failure on the part of the bidder on account of network disruptions. Toward off such incidents, bidders are advised to make all necessary arrangements such as alternative power back-ups etc
- Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT fund transfer to Current Account No: 36718693732, Name of the Bank: State Bank of India, Branch: (Mumbai), Name of the Beneficiary: SBI Bank RARC 035 Trust, IFSC Code: SBIN0003000. Please note that the Cheque/Demand Draft shall not be accepted towards EMD.
- The Bids below reserve price and/or without EMD amount shall not be accepted. Bidders may improve their further bid amount in multiple of Rs.1,00,000/- (Rupees One Lakh Only). In case sole bidder, bidder has to improve his bid minimum by one incremental.
- The successful bidder shall pay 25% of the bid amount/sale price (including earnest money already paid) immediately after declaration of successful bidder. The successful bidder shall deposit balance 75% of the bid amount/sale price within 15 days from declaration of successful bidder.
- If successful bidder fails to deposit sale price as stated above, all deposits including EMD shall deemed to be forfeited without any further notice. However, extension of further reasonable period for making payment of balance 75% may be allowed and shall be at the sole discretion of Authorized Officer.
- The EMD amount of unsuccessful bidders will be returned without interest, after the closure of the E-auction sale proceedings.
- The particulars given by the Authorized officer are stated to the best of his knowledge, belief and records. Authorized officer shall not be responsible for any error, mis-statement or omission etc.
- The undersigned Authorized Officer has the absolute right and discretion to accept or reject any bid or adjourn/postpone/cancel the sale or modify any terms and conditions of the sale without any prior notice or assigning any reasons.
- The bidders should make discreet enquiries as regards charges/encumbrances on the property and should satisfy themselves about the title, extent, quality of the property before submitting their bid. No claim of whatsoever nature regarding charges, encumbrances over the property and any other matter etc., shall be entertained after submission of the online bid.
- Any arrears, dues, taxes, charges whether statutory or otherwise including stamp duty/registration fees on sale of property shall be borne by the purchaser only.
- For further details, contact Mr. Satheesh Kumar P. Associate Vice President - Legal, Mobile No- 8939677550 of M/s. Reliance Asset Reconstruction Company Ltd. at above mentioned address.
- The sale certificate shall be issued after receipt of entire sale consideration and confirmation of sale by secured creditor. The sale certificate shall be issued in the name of the successful bidder. No request for change of name in the sale certificate other than the person who submitted the bid/participated in the e-auction will be entertained.

**THIS NOTICE WILL ALSO SERVE AS STATUTORY 15 DAYS NOTICE TO THE BORROWER/GUARANTORS/MORTGAGOR UNDER SARFAESI ACT AND RULES MADE THEREUNDER.**

Place: Chennai  
Date: 17.07.2024  
Authorized Officer  
For Reliance Asset Reconstruction Co. Ltd.,

**PSPCL** Punjab State Power Corporation Limited

(Regd. Office PSEB Head Office, The Mall Patiala  
Corporate Identification Number (CIN): U40109PB2010SGC033813  
Website: www.pspcl.in Mobile No. 96461-55525

**Short Term E-Tender Enq. No. 7575P-3/EMP-12723** Dated: 15.07.2024

Dy. Chief Engineer/ Headquarter (Procurement Cell-3) GGSSPT, Roopnagar invites E-Tender ID No. 2024\_POWER\_123837\_1 for Procurement of Spares for Seal Assy. Set for Hot air gates of Bowl mills of stage-III of GGSSPT, Ropar.

For detailed NIT & Tender Specification please refer to <https://eproc.punjab.gov.in> from 16.07.24/ 05.00 PM PM onwards.

**Note:-** Corrigendum and addendum, if any, will be published online at <https://eproc.punjab.gov.in>.

76155123113/2023/35697  
RTP 63/24

**M/s. ALERTRONA ENERGY PRIVATE LIMITED**  
(in Liquidation)

Liquidator's Office: Flat No. 31, 3rd Floor, 'Krishna' 59, 1st Avenue, 100-Ft. Road, Ashok Nagar, Chennai 600083 (Tamil Nadu)

**SALE NOTICE**

Notice for the sale of assets of Corporate Debtor, M/s. Alertrona Energy Private Limited as a Going Concern is hereby given to the public in general under section 35(1) of the Insolvency and Bankruptcy Code 2016 read with Regulation 33 of the Liquidation Process Regulations.

- Sale will be done as per the terms & conditions as may be decided by the Stakeholders' Consultation Committee (SCC) / Liquidator.
- Sale will be done on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE" basis.
- It is clarified that, this invitation purports to invite interested buyers and does not create any kind of binding obligation on the part of the SCC or the Liquidator to effectuate the sale. SCC / Liquidator of M/s. Alertrona Energy Private Limited reserves the right to suspend / abandon / cancel / extend or modify process terms and / or reject or disqualify any interested buyer / offer at any stage of the sale process without assigning any reason and without any liability.
- The decision of the SCC / Liquidator shall be final and binding on any sale related matters.
- Interested buyers can submit their offers via post / courier at the above given address of the Liquidator.
- For any query related to sale, interested buyers may please contact the Liquidator by E-mail - [cirp.alertrona@gmail.com](mailto:cirp.alertrona@gmail.com).
- This offer of sale shall be valid until - 31.8.2024 or modified / extended by SCC / Liquidator.

Place: Chennai  
Date: 17.7.2024  
Reg. No. IBBI/PA-001/IP-PO0508/2017-2018/10909  
E-mail: [cirp.alertrona@gmail.com](mailto:cirp.alertrona@gmail.com)  
Sd/-  
Radhakrishnan Dharmarajan

**TATA CAPITAL HOUSING FINANCE LIMITED** DEMAND NOTICE

Contact Address: 11th Floor, Tower A, Peninsula Business Park, Ganpat Rao Kadamb Marg, Lower Parel, Mumbai 400 013 Contact No. (022) 60693833.

**Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").**

Whereas the undersigned being the Authorized Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (2) of the Act read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) / Legal Heir(s) / Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Sr. No	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice and date of NPA
1.	9600601,9603192, 9602531, 9602008, 9602440, 9601661	MRS. SANGEETHA K (Borrower) & Mr. E KUMAR (Co-Borrower)	Rs. 1,40,15,575/- (Rupees One Crore Forty Lakh Fifty Seven Thousand Five Hundred and Seventy Five Only) As on 11-07-2024	11.07.2024 and 08.07.2024

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** ITEM NO: I. SCHEDULE 'A': All that piece and parcel of the land measuring 880 sq.ft, Comprised in S.No.267, Virugambakkam Village and bearing at Plot No.322, 39th street, 8th Sector, K.K.Nagar, Chennai-600 078, together with the first floor, and Second Floor premises and total bounded on the bounded as follows: **North by:** Plot No.315, **South by:** 30 feet Road, **East by:** Plot No.321, **West by:** Plot No.323, SCHEDULE 'A' All that piece and parcel of Vacant House in Site bearing Plot No.322 in 39 Street, 8th Sector, K.K.Nagar, Chennai District, Measuring 880 Sq.ft, being as follows, **North By - Plot No.315, South By - 30 Feet Road, East By - Plot No.321, West By - Plot No.323.** And more particularly Measuring: East to West on the Northern Side: 22 Feet 0 inches, On the Southern Side: 22 Feet 0 inches, North to South on the Eastern Side: 40 Feet 0 inches, On the Western Side: 40 Feet 0 inches, in all total Measuring an extent of 880 Sq.ft and comprised in S.No.267 Situate within the registration District of Chennai South and Sub-Registration District of Joint Sub-Registrar -I, Virugambakkam, SCHEDULE 'B': The entire First Floor and Second Floor and 2/3 of 880 Sq.ft, (ie 586.6 Sq.ft) undivided Share of land, open terrace of the building to be enjoyed. ITEM NO: II: All that piece and parcel of land and building situated in the sanctioned plan of Chennai Urban Development Project - II, bearing Plot No.3490, (Block No.3, Plot No.490), LIG - I, Type J Nagar East, Mogappair, Chennai - 600037 Comprised in Survey No.309 part of mogappair village, Ambattur Taluk, Thiruvallur District, Measuring 800 Sq.ft, together with building erected thereon with all electricity connection, drainage and water connections etc. and the land being bounded on the **North By:- 16 Feet Road, East By:- Plot No.489, South By:- Plot No. 500 & 501, West By:- Plot No. 491, Situated in the Registration District of North Chennai and Sub District of Konnur**

Sr. No	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice and date of NPA
2.	TCHHL0490000100137642 TCHIN0490000100140564	Mr A Abdulkareem (Borrower) & Mrs Shadabegum A (Co-Borrower)	Rs. 148,275/- (Rupees Fourteen Lakh Eighty Two Thousand Seven Hundred and Fifty Seven Only) As on 10-07-2024	11.07.2024 and 08.07.2024

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** SCHEDULE "A": All that piece and parcel of land measuring an extent of Ac.0.64 Cents, comprised in Survey No.109/2, measuring an extent of Ac.0.22 cents comprised in Survey No.109/3A1A, measuring an extent of Ac.0.85 3/4 cents out of Ac.0.94 cents, comprised in S.No.109/3A1B and 109/3A2, measuring an extent of Ac.0.28 cents comprised in S.No.109/3B, in total extent of Ac.1.59 3/4 cents, situated in old No.84, New No.16 Puduchery Village, Sripurambatur Taluk, Kancheepuram District, SCHEDULE "B": (Property herby Conveyed) All that piece and parcel of vacant land house site, bearing Plot No.2H, measuring an extent of 450 Sq.ft, comprised in old Survey Nos.109/2 and 109/3, as per Patna Sub-Division Survey Nos.109/2A1A1A1A1A, in the layout name "JERUSALEM NAGAR" approved by D.T.C.P.No.2806/2018, and file no.TNR-ER17/133/2019, TN/01/Layout/0238/2019, dated 26.12.2018) situated in No.84 Puduchery Village, Sripurambatur Taluk, Now Kundrathur Taluk, Kancheepuram District. Bounded on the **North by - Vacant Land, South by - Plot No.3H, East by - Plot No.4G and 5G, West by - 20 feet Road, Measuring: East to West on the Northern side - 30 ft, East to West on the Southern side - 30 ft, North to South on the Eastern side - 15 ft, North to South on the Western side - 15 ft.** The above property is situated within the limits of Kundrathur Panchayat Union and within the Registration District of Chennai South and Sub-Registration District Padappai

Sr. No	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice and date of NPA
3.	TCHHL0404000100098932 TCHIN0404000100100259	MR P KOILRAJ THILAGER (Borrower) & Mrs MERLIN SELVARANI S (Co-Borrower)	Rs. 9,88,333/- (Rupees Nine Lakh Eighty Eight Thousand Three Hundred and Thirty Three Only) As on 11.07.2024	11.07.2024 and 08.07.2024

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** All that piece and parcel of the property (vacant land) bearing Plot No.13 in 23, Rajesh Nagar, Nemilicherry Village, Avadi Taluk, Thiruvallur District comprised in S.No.66/2-B, Patna Nos.2560 & 2561 as per Patna New Sub-Division S.No.66/9 and 66/110 middle portion measuring 873 Sq.ft, and the land bounded on the **North by:** Remaining portion of Plot No.13, **South by:** Remaining portion of Plot No.23, **East by 16 Feet Wide Road ; West by: S.No.59, FOR PLOT NO.13 (SOUTHERN PORTION) MEASURING: East to West on the Northern Side: 26 Feet, East to West on the Southern Side: 26.6 Feet, North on South on the Eastern Side: 15.9 Feet, North on South on the Western Side: 14.9 Feet, FOR PLOT NO.23 (NORTHERN PORTION) MEASURING: East to West on the Northern Side: 26.6 Feet, East to West on the Southern Side: 26 Feet, North on South on the Eastern Side 18 Feet, North on South on the Western Side: 18 Feet, situated within the Sub-Registration District of Avadi and the Registration District of Chennai**

Sr. No	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice and date of NPA
4.	TCHHL0404000100207073 TCHHF0404000100213943 TCHIN0404000100214732	MR SYED MOHAMMED ALI (Borrower) & Mrs.YASMIN BEGAUM (Co-Borrower)	Rs. 74,72,056/- (Rupees Seventy Four Lakh Seventy Two Thousand and Fifty Six Only) As on 06.07.2024	11.07.2024 and 04.07.2024

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** Schedule-A: All that piece and parcel of Vacant land situated at Thiruvallur District, Poonamallee Taluk (formerly Ambattur Taluk), Vanagaram Village, Comprised in S.No.65/2A, measuring an extent of Acre 0.13 cents in S.No.69/1 measuring an extent of Acre 0.30 cents and in S.No.69/2 measuring an extent of Acre 0.35 cents admeasuring an extent of Acre 0.78 cents and bounded on the North by: Maduravoyal-Tambaram bye Pass Road Service road, South by: S.No.104, East by: S.No.68 & 66/3, West by: S.No.61 & 62. And situated within the Registration District of Chennai South and Sub-Registration District of Chennai South-Joint-4. Schedule-B: 625 Sq.ft of undivided share of land out of Schedule A property together with a Residential Flat No.F12 in the First Floor in Block C, having a super built up area of 1107 Sq.ft, (Inclusive of common area) along with an exclusive car parking marked as No.F12 in the split floor of the apartment building named as "JOY FOZAN" With all easement rights and Park.

Sr. No	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice and date of NPA
5.	TCHHL0490000100189685, TCHIN0490000100197019, TCHIN0404000100266841	MRS KAVITHA RAJAGOPAL (Borrower) & MR. MAGESH R (Co-Borrower)	Rs.5331082/- (Rupees Fifty Three Lakh Thirty Two Thousand and Eighty Two Only) As on 06.07.2024	10.07.2024 and 04.07.2024

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** Schedule-A: All that piece and parcel of Vacant land bearing Plot No.3 regulation approved by CMDA bearing planning permit No.472/2029-20, D.Dis.No.2113/2018, dated 08.08.2019, in "SAI POOJA AVENUE" situated at KUNDRATHUR VILLAGE, Kundrathur Taluk, Kancheepuram District, Comprised in S.No.113/3A and 113/3B, Patna No.7951 as per Patna Survey No.115/3A3, measuring an extent of total 1242 Sq.ft (Total extent of 1254 Sq.ft and after deducting 25 Sq.ft in the remaining extent of 1242 Sq.ft land and bounded on the **North by: 20 ft Road, South by: Plot No.3 Part, East by: Plot No.2, West by: 24 ft Road, Measuring on the Northern side: 36 ft, Southern side: 38 ft, Eastern side: 33 ft, Western side: 33 ft and the total measuring of 1242 Sq.ft (Total extent of 1254 Sq.ft after deducting 25 Sq.ft Splay in the remaining extent of 1242 Sq.ft land and the property situated within the Registration District of South Chennai and Sub-Registration District of Kundrathur) Schedule-B: 615 Sq.ft. of undivided share of land out of Schedule A property mentioned.**

Sr. No	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice and date of NPA
6.	TCHHL0404000100161624 TCHIN0404000100165534 TCHIN0404000100242732	Mr BALAJI D (Borrower) & MRS. SIVAN HEMABHARATHI (Co-Borrower)	Rs. 15,12,566/- (Rupees Fifteen Lakh Twelve Thousand Five Hundred and Sixty Six Only) As on 15.05.2024	10.07.2024 and 04.07.2024

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** SCHEDULE 'A': All that piece and parcel of the property bearing Plot No.26 and 27, in the layout known as SRI VIJAYA NAGAR, measuring an extent of 3100 Square feet, comprised in S.No.449 Part, Ayanambakkam Village, No objection issued by the Thiruvallur District Union Panchayat vide No.72003, dated 06.01.2003, within the limits of Ambattur Taluk, Presently, Poonamallee Taluk, Thiruvallur District, and bounded on the **North by: Plot Nos.66 and 67, South by: Ayanambakkam Panchayat Road, East by: Plot No.25, West by: Plot No.26, Measurement: East West Northern side 40 ft, East West Southern side 40 ft, South Northern side 75 ft, South Northern Western side 80 ft, Measuring 3100 Sq.ft. and lying within the Sub-Registration District of north Chennai, SCHEDULE 'B': 434 Sq.ft UDS of land out of entire extent of Schedule 'A' property (3100 Sq.ft) together with Residential Flat No.S-2 in the Second Floor, of the storeyed built up area and car parking area (inclusive of common area) and all electrical fittings and fixtures and ECN connection together with all common rights title and interest in common pathway, passage, infrastructures, common well, bore well, sewers drains.**

\*with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Place: Chennai  
Date: 17.07.2024  
Sd/- Authorized Officer  
For Tata Capital Housing Finance Limited

**Original Land / Property Document Lost**

Salem District, Salem Circle, Panamathupatty Post, Pallithotti Street, D.No. 2/51-1 Residing at D.Radhakrishnan, S/o, Dharmaraj (Aadhar No. 2457 0662 1346) Aged about 58 Years, was informed by them of Salem District, Salem Town, Pattai Kovi, A.M.Road, Ramanadon Complex, D.No. 239, D.R.Sivakumar, B.A.,B.L., working as a Advocate, in hereby inform the public that the Original Purchase Document Number belonging to My Client given by registration of purchase by Dharmaraj & Vakkiyara of Salem East, Dagadagudi Sub Registrar office, Salem District, Original Purchase Document No. 3483/2003 Date: 10.09.2003 Patna No. 212. Last On 04.07.2024 at 3.00 P.M., to Meet Family Relative my party carrying Original Documents from home in a the hand bag on the front of the bike Thirumangaloti to Kundiyandi. While on this way, he had left his Original Documents with his hand bag to someone near the Kundiyandi bus stop. As per searched, looked and inquired about the neighborhood but could not find it. The above original documents (3483/2003) by any one who if found please contact the Mobile No. 94434 23102 (or) the following address:

D.R.Sivakumar, B.A.,B.L., Advocate,  
Door No. 239, Ramanadon Complex, A.M.Road, Pattai Kovi,  
Salem Dt. Tamilnadu - 636 001.

**FORM G**  
INVITATION FOR EXPRESSION OF INTEREST FOR  
SAR ISPAT PRIVATE LIMITED  
OPERATING INSTEL INDUSTRY AT CHENNAI AND PUDUCHERRY  
(Under regulation 11) of Regulation 36A of the Insolvency and Bankruptcy Code of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor	SAR ISPAT PRIVATE LIMITED
2. Address with PAN & CIN / LLP No.	PAN:AAAC55915L CIN: U27101TN1998PTC102002
3. URL of the website	Not Available
4. Details of place where majority of fixed assets are located	Puducherry and Chennai
5. Installed capacity of main products / services	Furnace and Billet CC Capacity 36000 metric tonnes per annum and Rolling mill capacity 50000 metric tonnes per annum
6. Quantity and value of main products / services sold in last financial year	Nil
7. Number of employees / workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at e-mail id: <a href="mailto:sarsipat.cirp@gmail.com">sarsipat.cirp@gmail.com</a> and <a href="mailto:caplyush@gmail.com">caplyush@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	Can be obtained by sending email at E-mail ids: <a href="mailto:sarsipat.cirp@gmail.com">sarsipat.cirp@gmail.com</a> and <a href="mailto:caplyush@gmail.com">caplyush@gmail.com</a>
10. Last date for receipt of expression of interest	01st August 2024
11. Date of issue of provisional list of prospective resolution applicants	05th August 2024
12. Last date for submission of objections to provisional list	10th August 2024
13. Date of issue of final list of prospective resolution applicants	14th August 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19th August 2024
15. Last date for submission of resolution plans	18th September 2024
16. Process email id to submit EOI	<a href="mailto:sarsipat.cirp@gmail.com">sarsipat.cirp@gmail.com</a>

Date: 17/07/2024  
Place: Chennai  
Sd/-  
Piyush Kisanjali Jani  
Resolution Professional  
For SAR Ispat Private Limited  
Reg No. IBBI/PA-001/IP-PO1439/2018-2019/12164  
AFA Validity Date: 05/11/2024  
Address: Om Ashray, New Laxminagar, Behind Madhav Ring Road, Gondia, Maharashtra, 441634  
EmailID:[caplyush@gmail.com](mailto:caplyush@gmail.com)

**UCO BANK** (AGovtofIndiaUndertaking)

**ORAGADAM BRANCH**  
No.34/48, Oragadam Koot Road, Oragadam Sripurumpudur, Chennai - 602105 Ph.: +91 93443041421  
EMAIL: [oragad@ucobank.co.in](mailto:oragad@ucobank.co.in)

**NOTICE U/S 13(4) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002**

Whereas the undersigned being the authorized officer of the UCO Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (2) of the Act with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 02-05-2024 calling upon the borrower Mrs.Jothi.D (W/o Late.Dillibabu) and Legal Heirs 1)Mrs.M.Anjali(W/o Late. Dillibabu), 2)Mrs.Jothi.D(Mng of D.Kishore Babu) & 3)Mrs.Jothi.D(Mng of D.Tharun Babu) to repay the amount mentioned in the notice being Rs.6,19,835/- (Rupees Six lakh nineteen thousand eight hundred thirty five only) as on 30-04-2024 (interest calculated up to 30-04-2024) plus accrued and unrealized interest within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under sub-section (4) of section 13 of act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 11th day of July of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the UCO Bank for an amount of Rs.6,19,835/- (Rupees Six lakh nineteen thousand eight hundred thirty five only) as on 30-04-2024 (interest calculated up to 30-04-2024) plus accrued and unrealized interest.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the Immovable Property**

All that piece and parcel of Land and building in measuring an extent of 1372 Sq.ft out of 9 cents and ground floor measuring 693 Sq.ft and first floor 693 Sq.ft comprised in survey no. 104/18 at Chennakuppam Village, Sripurumpudur taluk in Kancheepuram District and comes under SRO Walajabad. The property stands in the name of Mr. Dilli Babu. M registered via release deed Doc No : 7320/2011 dt 22-11-2011 with SRO Walajabad. Boundaries: **North by:** Vacant site owned by Thiruvallur District, **South by:** Vacant site owned by Ettiyappan, **West by:** Vacant site owned by Arumugham, **Measuring:** East to West on the Northern side 25 ft, East to West on the Southern side 24 ft, North to South on the Eastern side 56 ft, North to South on the western side 56 ft.

DATE: 11.07.2024  
PLACE: Oragadam  
Authorized Officer  
UCO Bank

**Indian Overseas Bank**

**CHIDAMBARAM BRANCH:** 8 & 9, West Car Street, Chidambaram-608001 Phone No. 04144-221535 & Email id: [iob1354@iob.in](mailto:iob1354@iob.in)

**SUBSTITUTED SERVICE OF DEMAND NOTICE TO BORROWERS / MORTGAGORS / GUARANTORS**

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

- Whereas the undersigned being the Authorized Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(2) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / Mortgage / Guarantor listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.
- The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrower / Mortgage / Guarantor. Hence the Bank by way of abundant caution is affecting this publication of the demand notice. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers / Mortgage / Guarantor as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ Mortgage / Guarantor, may if they so desire, collect the said copies from the undersigned on any working day during normal office hours.
- Against the above background, Notice is hereby given, once again, to said Borrower / Mortgage/ Guarantor to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

**Name of the Borrower/Mortgagor:** Mr.S.K.Vijayaraj, S/o.S.Krishnamoorthy, Permanent/Communication Address: No.31, Siva Nagar, Ammapet, Chidambaram, Cuddalore-608401 Guarantor: Mrs. R. Mahalakshmi, W/o.Late. T.S.R.Ramani, Permanent/Communication Address: Flat No.D And E, First Floor, Door No.33, Aarthi Apartments, Balaram Road, Adyar, Chennai, 60

